

Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto"

Those in favour will please say 'Aye'

SEVERAL HON MEMBERS 'Aye

MR SPEAKER Those against will please say 'No'

SHRI ATAL BIHARI VAJPAYEE (Gwalior) No

MR SPEAKER Is it because she has moved or is it otherwise?

श्री अटल बिहारी वाजपेयी 18 दिसम्बर तक का कोई मतलब नहीं है। यह कमेटी दिसम्बर तक का नमय क्यों बढ़वा रही है ?

अध्यक्ष महोदय उन्होंने कुछ सोचा होगा।

श्री अटल बिहारी वाजपेयी क्या कमेटी की रिपोर्ट इस सदन में 18 दिसम्बर तक ही बहस के लिए आ सकती है उसके बाद नहीं आ सकती है ? वह थोड़ा और समय लेकर अच्छी रिपोर्ट दे।

MR SPEAKER Let it go I very much hope that they will not come to the House again and they will have to act

SHRI PILOO MODY (Godhra) You mean 'never again'

MR SPEAKER They Will not, but they may come up on some other matters also in consultation with you

Now, the question is

"That this House do further extend upto the 18th December, 1972, the time for the presentation of the Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of

Delhi and for matters connected therewith or incidental thereto'

The motion was adopted

SHRI PILOO MODY You put this to the vote twice

MR SPEAKER After the objection it needs a little more clarification There was no proposal from the other side that they wanted more time So, I put it again

Shri L N Mishra

12 35 hours

Indian Tariff (Amendment) Bill
THE MINISTER of FOREIGN TRADE (SHRI L N MISHRA) I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934

MR SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934"

The motion was adopted

SHRI L N MISHRA Sir, I introduce the Bill

12 36 hrs.

SICK TEXTILES UNDERTAKINGS (TAKING OVER OF MANAGEMENT) BILL*

THE MINISTER OF FOREIGN TRADE (SHRI L N MISHRA) I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of the sick textile undertakings pending nationalisation of such undertakings, for the expeditious rehabilitation of such undertakings so that such rehabilitation may subserve the interests of the general public by the augmentation of the production and distribution, at fair prices, of cheaper varieties of cloth and for matters connected therewith or incidental thereto

*Published in Gazette of India Extraordinary, Part II, section 2, dated 14-12-72

†Introduced with the recommendation of the President:

SHRI PILOO MODY (Godhra): I wish to say something.

MR. SPEAKER: The best thing is you should have given some advance intimation about it, as we have this practice. The question is

SHRI JYOTIRMOY BOSU: (Diamond Harbour) That provision was removed by the issue of corrigendum, Sir, because I used to send half-a-dozen of such notices every day.

MR. SPEAKER: Now, the question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of the sick textile undertakings, pending nationalisation of such undertakings, for the expeditious rehabilitation of such undertakings so that such rehabilitation may subserve the interests of the general public by the augmentation of the production and distribution, at fair prices, of cheaper varieties of cloth, and for matters connected therewith or incidental thereto".

The motion was adopted.

SHRI L. N. MISHRA: Sir, I introduce the Bill.

12.37 hrs.

STATEMENT RE. SICK TEXTILE
UNDERTAKINGS (TAKING OVER
OF MANAGEMENT) ORDINANCE,
1972

THE MINISTER OF FOREIGN
TRADE (SHRI L. N. MISHRA): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Taking over of Management) Ordinance, 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. See No. LT-4008/72.] (Interruption).

MR. SPEAKER: You can go to the court if something is *ultra-vires*.

SHRI PILOO MODY (Godhra): I only know you. I can only plead before you. You are the highest court in the land.

12.38 hrs.

DELIMITATION BILL—contd.

MR. SPEAKER: The House will now resume discussion on the Delimitation Bill.

Shri P. K. Deo was on his legs. He had already taken ten minutes. He has exhausted his party's quota. His today's speech should be concluding and winding-up speech because he has already finished his time, rather, even exceeded that....

SHRI P. K. DEO (Kalahandi): I will be brief.

Yesterday I was pointing out that the Delimitation Commission should start their activity first in U.P. and Nagaland as there is going to be an election in 1974. At the same time, I made a request that they should give top priority regarding Delimitation of the Assembly Constituencies of the State of Orissa because the position there is very fluid. The Nandini Satpathy Government is in a minority after the withdrawal of the support of the Utkal Congress and because of the suspension of Dr. Hare Krishna Mahatab and Mr. Kanwar. At any time there could be an election to the Orissa Legislative Assembly. Therefore, through you, Sir, I would like to make a request to the Governor of Orissa that he should not be guided by the advice of the Chief Minister who has got only minority support in the Assembly, trying to dissolve the Assembly. Rather, he should try to form an alternative Government, if possible.

¹Introduced with the recommendation of the President.